

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2968**  
**TO BE ANSWERED ON 20.12.2024**

**INITIATIVES TO CURB FAKE NEWS**

2968. SHRI GOLLA BABURAO:

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) the details of initiatives taken to curb fake news in the country;
- (b) the details of platforms involved in the spread of fake news;
- (c) whether any steps have been taken to regulate the spread of fake news via the platforms; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND  
PARLIAMENTARY AFFAIRS  
(DR. L. MURUGAN)**

(a) to (d): The Government takes appropriate action to control the spread of fake and misleading information which has potential to adversely affect the society at large. In this regard, the Government has statutory and institutional mechanisms in place to address fake news on various media platforms viz. print media, electronic media & digital media.

For Print Media, the newspapers have to adhere to “Norms of Journalistic Conduct” brought out by Press Council of India (PCI) which, inter alia, restrains publication of fake/ defamatory/ misleading news. The Council holds inquiry into alleged violations of Norms, as per section 14 of the Act, and may warn, admonish or censure the newspaper, editors, journalists, etc. as the case may be.

The content on private satellite TV channels is required to adhere to the Programme Code under the Cable Television Networks (Regulation) Act, 1995, which, inter alia, provides that no content which contains anything obscene, defamatory, deliberate, false and suggestive innuendos and half-truths is broadcast on private satellite TV channels. Cable Television Network (Amendment) Rules 2021, provides for a three-tier grievance redressal mechanism to look into the complaints relating to the violation of the Code by the TV channels. Appropriate action is taken where violation of Programme Code is found.

For the content of publishers of news and current affairs on digital media, the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021(IT Rules, 2021) prescribes a Code of Ethics which, inter-alia, requires them to adhere to the Norms of Journalistic Conduct and Programme Code.

A Fact Check Unit (FCU) has been set up under Press Information Bureau, Ministry of Information and Broadcasting in November, 2019 to check fake news relating to the Central Government. After verifying the authenticity of news from authorised sources in Ministries/ Departments of Government of India, FCU posts correct information on its social media platforms.

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